

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3297  
ANSWERED ON:23.08.2011  
FUNCTIONING OF POLICE PERSONNEL  
Choudhary Shri Bhudeo

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases relating to crime, theft, rape and escape of prisoners from police custody allegedly in connivance with police personnel have been reported in the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof;
- (c) whether the Government proposes to review the working of Delhi Police;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to secure the life of citizens of the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The details of cases of theft, rape and escape of prisoners from police custody registered by Delhi Police during the year 2009, 2010 and 2011 (up to 30.06.2011) are as under:-

Year    2009    2010    2011 (up to 30.6.2011)

Rape        469        507    258

Theft    21731    23088    11620

Escape of 5    11    9  
prisoners  
from police  
custody

(c) & (d): No such proposal is under consideration.

(e): Government has taken various measures to secure the life of citizens of the country which inter-alia, include establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing Multi-Agency Centre to enable it to function on 24x7 basis for real-time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; augmenting the strength of Central Armed Police Forces; effective border management through round the clock surveillance and patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; up-gradation of intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.